

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 387/TT/2019

- Subject** : Petition for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 400/220 kV Khandwa Sub-station and LILO of 400 kV D/C Itarsi-Dhule Transmission Line at Khandwa in Western Region
- Date of Hearing** : 6.4.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) & 12 Others
- Parties present** : Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- Instant petition has been filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 400/220 kV Khandwa Sub-station and LILO of 400 kV D/C Itarsi-Dhule Transmission Line at Khandwa in Western Region;
 - Asset was put into commercial operation on 1.2.2005 and tariff for the 2009-14 tariff period was trued up and tariff for the 2014-19 tariff period



was determined by the Commission vide order dated 7.10.2015 in Petition No. 154/TT/2014;

- c. Revised tariff for 2004-09 and 2009-14 tariff periods is claimed on account of change in Interest on Loan (IoL) and Interest on Working Capital to the extent of revision in IoL and in Maintenance Spares pursuant to APTEL judgment dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81/2005 and 139/2006 respectively;
 - c. No additional capital expenditure is claimed in 2014-19 and 2019-24 tariff periods. The trued-up tariff for the 2014-19 tariff period and tariff for 2019-24 tariff period is claimed based on the capital cost admitted vide order dated 7.10.2015 in Petition No. 154/TT/2014; and
 - d. Additional information sought through Technical Validation letter and rejoinder to MPPMCL's reply have been filed vide affidavits dated 3.7.2020 and 30.6.2020 respectively.
3. The representative of MPPMCL submitted that the reply in the matter has been filed vide affidavit dated 17.1.2020 and it may be considered.
 4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

